



2026:AHC-LKO:4149-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 7208 of 2019

Sunil Kumar Tripathi

.....Petitioner(s)

Versus

State Of U.P. Thru Prin. Secy. P.W.D. And Ors.

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Aslam Beg, Surendra Pal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioner.
2. We have perused our earlier order dated 17.12.2025.
3. Sri Manish Mishra, learned Additional Chief Standing Counsel has written instruction to the effect that the road in question has been constructed and is being used for commutation and transportation. Whatever encroachments were there on the road have been removed. The written instructions received by him are taken on record.
4. PIL is **disposed of** in the aforesaid terms.

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(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 20, 2026

Anuj Singh